

BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 190 of 2024

Ms. Pratiksha Kothule ] Applicant

Versus

1) The Collector & District Magistrate, ] Respondents  
Nashik & others ]

**AFFIDAVIT-IN-REPLY AND EXPLANATION**  
**ON BEHALF OF RESPONDENT NO. 1.**

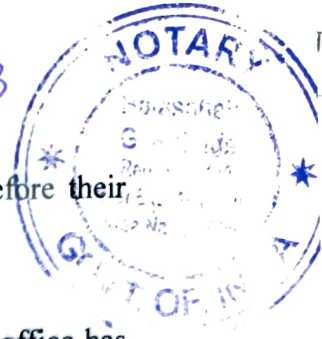
I, Shri Jalaj Sharma, Age-37 Yrs., Occupation-Service, presently working as the Collector & District Magistrate, Nashik, Respondent No.1, do hereby state on solemn affirmation as under,

1) I say that, in present original application this Hon'ble Tribunal by order dated 17.10.2024 has directed to this Respondent No.1 for filing explanation and reply affidavit on the point of non-signing of committee report by other two members. This Hon'ble further directed to this Respondent No.1 for serving the report signed by all committee members to the Applicant via e-mail to further submit the same to this Hon'ble Tribunal within two weeks. The Hon'ble Tribunal further directed to this Respondent No.1 for submitting as to what

direction has been issued with respect to dealing with the issue of dumping of solid waste in an unscientific manner at the site in question.

2) I say that, as per the order dated 11.09.2024 the principal bench of this Hon'ble Tribunal has appointed this Respondent No.1 as Nodal Agency and constituted a joint committee comprising Collector & District Magistrate, Nashik, Sub Regional Officer, Maharashtra Pollution Control Board, and Municipal Commissioner, Nashik.

3) I say that, pursuant to the order the committee has jointly visited the site on 03.10.2024 and has made observations which are taken in report. I say that, as the pollution and its technical aspects is the subject of pollution control board, therefore the Sub Regional Officer, Maharashtra Pollution Control Board, Nashik has prepared the report of observation of the joint committee and has submitted for signature of this Respondent No.1. I say that, the Respondent No.1 has signed the report. However, the Sub Regional Officer, Maharashtra Pollution Control Board, Nashik has not obtained the signature of the Commissioner, Nashik Municipal Corporation, Nashik and he has also not signed the report under the bonafide impression that,



this Respondent No.1 is the Nodal Agency and therefore their signatures are not required on the report.

4) I say that, on the day of hearing 17.10.2024 my office has received the VC hearing link some little late, and after joining through the VC my officers attending the hearing was unable to hear the Hon'ble Tribunal's proceeding due to technical problem. Hence, my office was not able to represent in hearing through VC.

5) I say that, above said mistake has been happened due to bonafide impression and there is no/any intention behind it. Therefore, this Respondent No.1 humbly prayed this Hon'ble Tribunal for taking the lenient view and further prayed for forgiveness.

6) I say that, according to the directions of this Hon'ble Tribunal this Respondent No.1 on 21.10.2024 has served the report signed by all members of joint committee to the Applicant be e-mail on [pratiksha.conservationtales@gmail.com](mailto:pratiksha.conservationtales@gmail.com)

7) I say that, this Respondent No.1 has issued following directions to the Chief Executive Officer, Zilha Parishad, Nashik with respect to dealing with the issue of dumping of solid waste in an unscientific manner at the site in question. I say that, I

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herewith submitted the copy of the directions along with the Report.

In the circumstances this Respondent No.1 is obliged to obey further direction/s or order/s which may be passed by this Hon'ble Tribunal.



*Balasaheb*

Adv. BALASAHEB G. RAHADE  
ADVOCATE & NOTARY

*[A large, faint, illegible signature or stamp is present in the lower half of the page, partially obscured by a blue curved line.]*

VERIFICATION

I, Shri Jalaj Sharma, Age-37 Yrs., Occupation-Service, presently working as the Collector & District Magistrate, Nashik, Respondent No.1, do hereby state on solemn affirmation that, whatever stated in para nos.1 to 8 hereinabove is based upon information derived from the official records, which I believes to be true and correct.

Solemnly affirmed at Nashik

On this 22<sup>nd</sup> Day of October, 2024

(Jalaj Sharma)  
Respondent No.1  
DEPONENT

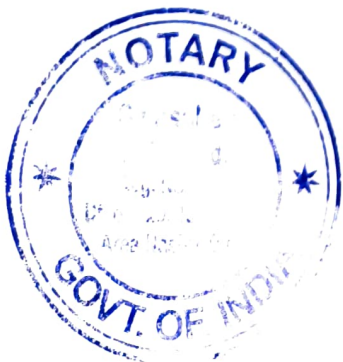
I Identify the Deponent

*Hemant Nagare*

Adv. Hemant Nagare,  
District & Sessions Court, Nashik



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Solemnly affirmed and Signed before me by Shri... *Jalaj Sharma* ...*Sharma* who is identified by... *Adv. Hemant Nagare* to whom I know personally

*Balraj*  
BALARAJ C. RAMADF  
Advocate & Notary, Nashik